



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



www.rbi.org.in

RBI/2023-24/50

DOR.AML.REC.26/14.06.001/2023-24

July 24, 2023

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA,1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendments in 02 Entries

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on May 04, 2023 (MD on KYC), in terms of which *“Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).”*

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/15363 dated July 21, 2023 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities enacted the amendments specified with strikethrough and/or underline in the entries below on its ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2610 (2021), and adopted under Chapter VII of the Charter of the United Nations.

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंजिल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400001

टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691

Department of Regulation, Central Office, Central Office Building, 12th/ 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाइए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

A. Individuals

QDi.124 Name: 1: YAZID 2: SUFAAT 3: na 4: na

Title: na Designation: na DOB: 20 Jan. 1964 POB: Johor, Malaysia Good quality a.k.a.: na Low quality a.k.a.: a) Joe b) Abu Zufar Nationality: Malaysia Passport no: A 10472263 National identification no: 640120-01-5529 Address: a) Taman Bukit Ampang, State of Selangor, Malaysia (previous address) b) Malaysia (in prison since 2013 to 2019) Listed on: 9 Sep. 2003 (amended on 3 May 2004, 1 Feb. 2008, 10 Aug. 2009, 25 Jan. 2010, 16 May 2011, 11 Oct. 2016, 22 Sep. 2017, 1 May 2019, 8 Nov. 2022, 21 Jul. 2023) Other information: Founding member of Jemaah Islamiyah (JI) (QDe.092) who worked on Al-Qaida's (QDe.004) biological weapons program, provided support to those involved in Al-Qaida's 11 Sep. 2001 attacks in the United States of America, and was involved in JI bombing operations. Detained in Malaysia from 2001 to 2008. Arrested in Malaysia in 2013 and sentenced to 7 years in Jan. 2016 for failing to report information relating to terrorist acts. Completed detention on 20 November 2019. Served a two-year restricted residence order in Selangor Malaysia until 21 November 2021. Due for release in Feb. 2020. Review pursuant to Security Council resolution 1989 (2011) was concluded on 6 Mar. 2014. ~~Photos included in INTERPOL-UN Security Council Special Notice web link: <https://imsva91-ctp.trendmicro.com:443/wis/clicktime/v1/query?url=https%3a%2f%2fwww.interpol.int%2fen%2fnotice%2fsearch%2fun%2f1424794&umid=3D2EFD2D-0129-6706-9095-F2B8C7990917&auth=abdfdbe6752236e541eb65dc17b6083407719387-bf2f91f51432a36e6fd6dc1d1854351541a3a625>~~

Review pursuant to Security Council resolution 2253 (2015) was concluded on 21 Feb. 2019. Review pursuant to Security Council resolution 2610 (2021) was concluded on 8 November 2022. Photos included in INTERPOL-UN Security Council Special Notice web link: <https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals>.

QDi.392 Name: 1: FAYSAL 2: AHMAD 3: BIN ALI 4: AL-ZAHRANI

Name (original script): فيصل احمد بن علي الزهراني

Title: na Designation: na DOB: 19 Jan. 1986 POB: na Good quality a.k.a.: Faisal Ahmed Ali Alzahrani Low quality a.k.a.: a) Abu Sarah al-Saudi b) Abu Sara Zahrani Nationality: Saudi Arabia Passport no: a) Saudi Arabia number K142736, issued on 14 Jul. 2011,

issued in Al-Khafji, Saudi Arabia b) Saudi Arabia number G579315 National identification no: na Address: Syrian Arab Republic Listed on: 20 Apr. 2016 (amended on 1 May 2019, 21 Jul.2023) Other information: Reportedly deceased. Was the lead oil and gas division official of Islamic State in Iraq and the Levant (ISIL), listed as Al-Qaida in Iraq (QDe.115), for Al Barakah Governorate, Syrian Arab Republic, as of May 2015. Review pursuant to Security Council resolution 2253 (2015) was concluded on 21 Feb. 2019. INTERPOL-UN Security Council Special Notice web link: <https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals>.

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

http://www.un.org/securitycouncil/sanctions/1267/qa_sanctions_list/summaries.

4. Press release regarding the above can be found at <https://press.un.org/en/2023/sc15363.doc.htm>. Further, the UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

5. The details of the sanction measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

6. In view of the above, REs are advised to take appropriate action in terms of Section 51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021 (amended on March 15, 2023) annexed to the MD on KYC.

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/qa_sanctions_list

<https://www.un.org/securitycouncil/sanctions/1988/materials>

8. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for delisting received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL: <https://www.un.org/securitycouncil/ombudsperson/application>

9. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Saidutta Sangram Keshari Pradhan)
General Manager